

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

**LOK SABHA**  
UNSTARRED QUESTION NO.2605  
TO BE ANSWERED ON 11<sup>TH</sup> DECEMBER, 2024

**REVIEW OF TPDS**

2605. SHRI ARUN BHARTI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the key features of Targeted Public Distribution System (TPDS);
- (b) the total quantity of foodgrains released to the States under it during the last three years and the current year, State-wise particularly in Bihar;
- (c) the quantity of foodgrains that was actually distributed under the TPDS particularly in Jamui Parliamentary constituency;
- (d) whether the Government has reviewed the implementation of TPDS and if so, the details of reforms initiated; and
- (e) whether the Government proposes to distribute bio-fortified foods through the PDS to enhance the nutritional level of masses and if so, the details thereof?

**A N S W E R**

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,  
FOOD & PUBLIC DISTRIBUTION  
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

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(a): The Targeted Public Distribution System (TPDS) is implemented under the National Food Security Act (NFSA), 2013 in all States/UTs. The Act provides coverage upto 75% of the rural population and upto 50% of the urban population for receiving foodgrains (rice, wheat & coarsegrains). Under the Act eligible families comprise of Priority Households (PHH) and Antyodaya Anna Yojana (AAY) households. The Priority Households are entitled to receive 5 kg of foodgrains per person per month and the households covered under the AAY receive 35 kg of foodgrains per month per family. Under the TPDS, foodgrains were provided at subsidized prices upto December, 2022. However, w.e.f. 1st January, 2023, foodgrains under the Act are being distributed to eligible beneficiaries free of cost under Pradhan Mantri Garib Kalyan Anna Yojana.

TPDS is operated under the joint responsibilities of the Central and State/UT Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India (FCI). The operational responsibilities for identification of eligible beneficiaries/families, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries and supervision and monitoring of functioning of Fair Price Shops (FPSs), etc. rests with the concerned State/UT Government.

(b): The Government of India allocates subsidized foodgrains to States/UTs for monthly distribution to all NFSA ration card holders. The State-wise details of allocation and Offtake of foodgrains for all the States/UTs including Bihar, during the last three years and the current year are at Annexure- A.

(c) The State/UT Governments are responsible for maintaining district-wise distribution data of foodgrains under the TPDS.

(d) As part of the technology driven Public Distribution System (PDS) reforms, ration cards/beneficiaries database have been completely digitized in all States/UTs. Transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs. Online allocation has been implemented in all States/UTs (except UTs of Chandigarh, Puducherry and urban areas of Dadra & Nagar Haveli which have adopted DBT Cash Transfer scheme) and supply chain has been computerized in 31 States/UTs. So far, nearly 5.41 Lakh out of total 5.43 Lakh Fair Price Shops (FPSs) in the country have been automated by installing ePoS devices for the distribution of foodgrains in a transparent manner (electronically) through biometric/ Aadhaar authentication of beneficiaries.

Reforms in the TPDS is a continuous process, which aims to bring greater transparency in its functioning, strengthening/ streamlining it and also to improve monitoring/ vigilance at various levels etc. for maintaining supplies, securing availability and distribution of essential commodity namely, foodgrains. To achieve this objective and effect necessary changes particularly with respect to nation-wide portability of ration cards under One Nation One Ration Card (ONORC) and electronic maintenance of information, the Targeted Public Distribution System (Control) Order, 2015 has been amended vide G.S.R. 43(E) dated 15th January, 2024.

(e) The Department of Food & Public Distribution has adopted chemical fortification as a method for rice fortification. Hence, the information pertaining to distribution of bio-fortified foods through the PDS, may be considered as NIL.

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## ANNEX REFERRED TO IN REPLY TO PART (b) OF THE UNSTARRED QUESTION NO. 2605 DUE FOR ANSWER ON 11.12.2024 IN THE LOK SABHA

## Allocation and Offtake of foodgrains

(In Thousand tons)

SL. NO	STATES/UTs	2021-22		2022-23		2023-24		2024-25 (October)	
		Allocation	Offtake	Allocation	Offtake	Allocation	Offtake	Allocation	Offtake
1	Andhra Pradesh	1871.844	1750.856	1871.844	1859.240	1871.844	1893.663	1091.909	1084.379
2	Arunachal Pradesh	88.996	79.840	88.996	85.958	88.996	95.341	51.914	50.920
3	Assam	1694.726	1616.667	1695.130	1687.727	1695.130	1429.838	988.826	929.063
4	Bihar	5527.100	4890.761	5527.100	5153.630	5527.100	4924.707	3224.142	2658.863
5	Chhatisgarh	1384.056	1376.739	1384.056	1384.425	1384.056	1386.696	807.366	813.230
6	Delhi	448.682	402.235	448.693	467.468	448.777	451.269	261.802	249.389
7	Goa	59.045	58.223	59.045	52.127	59.045	39.910	34.443	27.271
8	Gujarat	2175.742	2014.515	2185.375	2103.347	2211.234	2015.571	1229.157	1204.068
9	Haryana	795.000	640.430	795.000	651.067	795.000	690.530	449.750	440.828
10	Himachal Pradesh	508.020	504.634	508.020	501.670	508.020	501.546	296.344	293.802
11	Jharkhand	1724.899	1501.655	1743.731	1708.011	1751.020	1545.747	1021.996	904.352
12	Karnataka	2608.820	1839.458	2608.836	2079.675	2608.836	2039.171	1326.729	1167.468
13	Kerala	1425.049	1372.519	1425.049	1450.538	1425.048	1350.766	831.279	780.323
14	Madhya Pradesh	3165.838	3064.797	3259.683	3040.846	3436.082	3315.130	2038.047	1939.452
15	Maharashtra	4605.192	3515.638	4605.189	3592.924	4605.188	4128.500	2686.359	2224.895
16	Manipur	130.994	121.623	136.172	122.378	136.286	132.046	79.500	86.296
17	Meghalaya	176.298	172.013	176.298	178.800	176.298	179.785	102.841	102.769
18	Mizoram	65.758	64.360	65.758	66.561	65.758	65.027	38.359	38.359
19	Nagaland	138.058	132.705	138.058	135.946	138.058	137.025	80.534	81.376
20	Odisha	2244.231	1991.198	2249.705	2168.805	2251.617	2676.293	1314.946	1140.809
21	Punjab	870.120	879.690	870.120	659.740	870.120	651.030	507.570	421.162
22	Rajasthan	2770.584	2543.827	2770.584	2623.336	2770.584	2573.740	1616.174	1473.508
23	Sikkim	44.324	41.475	44.324	45.161	44.325	44.397	25.856	24.997
24	Tamil Nadu	3677.752	2946.119	3677.752	3060.996	3677.752	2991.865	2143.466	2636.854
25	Telangana	1338.000	1292.128	1338.000	1326.799	1338.000	1320.682	780.403	719.742
26	Tripura	271.231	213.153	271.224	253.046	271.231	236.363	158.218	167.149
27	Uttarakhand	502.999	570.108	502.991	476.647	502.990	482.361	293.411	278.507
28	Uttar Pradesh	9782.054	8528.748	9878.535	9678.144	9935.484	9238.698	5682.550	5388.142
29	West Bengal	3970.620	3817.032	3970.620	4127.336	3970.620	4325.742	2316.195	2441.501
30	A&N Islands	29.558	20.927	29.558	22.293	29.558	20.524	17.242	17.181
31	Chandigarh	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
32	D&N Haveli								
33	Damen& DIU	15.421	14.422	15.162	15.324	15.128	15.023	8.825	8.884
34	Jammu & Kashmir	734.654	561.973	734.654	514.560	734.654	566.177	428.548	322.990
35	Ladakh	16.427	15.238	16.427	15.791	16.427	15.595	9.582	10.323
36	Lakshadweep	4.620	4.844	4.620	4.027	4.620	3.667	2.695	2.469
37	Puducherry	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
	<b>Total</b>	<b>54866.713</b>	<b>48560.549</b>	<b>55096.309</b>	<b>51314.345</b>	<b>55364.884</b>	<b>51484.423</b>	<b>31946.976</b>	<b>30131.318</b>

Offtake Source: FCI

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